



2026:AHC:39189-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 2025 of 2026

Farman And 3 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s) : Santosh Kumar Upadhyay, Vinod
Kumar Upadhyay
Counsel for Respondent(s) : G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioners, learned A.G.A. for the State and perused the record.
2. At the very outset, learned A.G.A. has pointed out that investigation in the instant case has already been concluded and charge-sheet has been forwarded against the petitioners on 16.09.2025.
3. Learned counsel for the petitioners could not dispute the aforesaid facts and states that he does not want to press the writ petition and seeks to withdraw it with liberty to approach the appropriate forum at the appropriate stage.
4. In view of the statement made, this writ petition is dismissed as withdrawn with aforesaid liberty.
5. Certified copy of the F.I.R. be returned back as per rules.

February 20, 2026
KS

(Achal Sachdev,J.) (Rajiv Gupta,J.)